

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 121
(IB)-1519(ND)2019

Under Section: 9 of IBC.

In the matter of:

Sh Anil Kumar Sachdeva
Vs.
M/s Shipra Estate Ltd

....Applicant

....Respondent

Order delivered on 19.07.2019

CORAM

**INA MALHOTRA,
HON'BLE MEMBER (J)**

For the Applicant
For the Respondent

: Mr. Amit Sanduja, Adv.
: Mr. Manik Dogra, Adv.
Mr. Ravi Tyagi, Adv.
Ms. Mehak Gupta, Adv.
Mr. Animesh Sinha, Adv.
Ms. Sonali Jaitely Bakshi, Adv.
Mr. Jaiyesh Bakshi, Adv.
Mr. Ravi Prakash, A.R

ORDER

Learned counsels for both the parties submit that a compromise has been effected between them, pursuant to which a Demand Draft has been tendered in the Court. The same is accepted by the learned counsel for the Operational Creditor in full and final satisfaction of the claim made therein. As nothing further survives, he wishes to withdraw the petition. IB-1519/ND/2019 is disposed of accordingly.



**(INA MALHOTRA)
MEMBER (JUDICIAL)**

Mukesh